

Housing Policy for Kerala

7641. SHRI A. A. RAHIM: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the housing policy, as recommended by All India Conference of Housing Boards held in October, 1979, has been formulated for Kerala State;

(b) if so, the method of assistance and incentives proposed to be given to the State Government to undertake the house construction programme, keeping in view the magnitude and urgency of the problem; and

(c) whether financial institutions like L.I.C. are giving sufficient funds for middle income and low income group housing schemes in Kerala?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):

(a) The All India Conference of Housing Boards held at Trivandrum in 1979 did not recommend any specific housing policy for Kerala State. Besides working of Housing Boards for the country as a whole, the Conference also made recommendations on different aspects of the Country's housing problems.

(b) Does not arise.

(c) Life Insurance Corporation, General Insurance Corporation and Housing and Urban Development Corporation provide loan assistance to the executing agencies of the States for financially viable and technically sound housing schemes, which may be of different income categories.

Central Govt. has allocated loan of Rs. 14.79 crores from Life Insurance Corporation and Rs. 1.20 crores from General Insurance Corporation upto the end of March, 1980, HUDCO has made a loan commitment of Rs. 27.56 crores upto the end of June, 1980 to the State of Kerala.

Urban Land Ceiling Act

7642. SHRI D. P. JADEJA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government has addressed a communications to State Governments exhorting them to complete all action under the Urban Land Ceiling Act by the end of this year;

(b) if so the names of States who have been asked;

(c) the names of the States who have responded to the request;

(d) whether any State Government has suggested for amending the Act; and

(e) if so, the names of the States and the action taken by Government thereon?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):

(a) Yes, Sir.

(b) and (c). As in the statement attached.

(d) Yes, Sir.

(e) Assam, Orissa and Madhya Pradesh. Subsequently, in November 1979, Government appointed a Working Group to go into the working of the Urban Land Ceiling Act. The Group has submitted its report which is under process in consultation with the State Governments.

Statement

The Government of India issued communication to following states:—

1. Andhra Pradesh
2. Assam
3. Bihar
4. Gujarat
5. Karnataka
6. Maharashtra
7. Madhya Pradesh